

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1004 OF 2019  
IN DFR NO. 2106 OF 2019**

**Dated: 15<sup>th</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matters of:**

**Pinnacle Renewable Energy Private Limited .... Appellant(s)  
Versus  
Uttar Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sourav Roy  
Mr. Ruchir Rai  
Mr. Harsh Anand  
Mr. Gaurav Majumdar

Counsel for the Respondent(s) : Mr. C. K. Rai  
Mr. Sachin Dubey for R-1

**ORDER**

**IA NO. 1004 OF 2019  
(Application for urgent listing)**

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, the application is allowed.

List the matter on **17-5-2019**, subject to curing the defects, if any. Meanwhile, notice may be served on Interlocutory Application as well as main Appeal. Dasti, in addition, is permitted.

**(S.D. Dubey)  
Technical Member**

*tpd/pk*

**(Justice Manjula Chellur)  
Chairperson**